

GOVERNMENT OF INDIA
MINISTRY OF CULTURE
LOK SABHA
UNSTARRED QUESTION NO.4351
TO BE ANSWERED ON 12th DECEMBER, 2016

DE-CLASSIFICATION OF RECORDS

4351. DR. SHASHI THAROOR:

Will the Minister of CULTURE be pleased to state:

- (a) whether the Government is considering to implement the recommendations for the Consultative Committee on the working of the Public Records Act, 1993 and the Public Records Rules to ensure the archiving of all records of the Government;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) whether the Government is also considering to set up a time limit within which classified records would be declassified and made available in the National Archives of India for access to public; and
- (e) if so, the details thereof?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) FOR CULTURE &
TOURISM
(DR. MAHESH SHARMA)**

- (a) Yes, the Government is considering implementing the recommendations of the Consultative Committee partially on the working of Public Records Rules, 1997.
- (b) On deciding upon the recommendations of the Consultative Committee, it was felt that there was no need to make any amendment in the Public Records Act, 1993 at this stage. However, the Rules under Act may be reviewed and changes, if any, may be proposed. Accordingly, a committee has been constituted for the amendments of the Public Records Rules, 1997.
- (c) Not applicable in view of (b) above.
- (d) & (e) The information is being collected and the same will be laid on the Table of the House.
